

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO: UPLOK-1/DE-357/2017/ARE-10

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 15/9/2018

RECOMMENDATION

Sub:- Departmental inquiry against Sri Mohammed Obedulla Sheriff, the then Assistant Executive Engineer, Bruhat Bengaluru Mahanagara Palike, Vasanthanagar Sub Division, Bengaluru - Reg.

Ref:- 1) Government Order No.ಸಆಇ 71 ಎಂಎಸ್‌ಯು 2017,
Bengaluru dated 22/2/2017

2) Nomination order No.UPLOK-1/DE/357/2017,
Bengaluru dated 10/3/2017 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 12/9/2018 of Additional
Registrar of Enquiries-10, Karnataka Lokayukta,
Bengaluru.

The Government by its Order dated 22/2/2017 initiated the disciplinary proceedings against Sri Mohammed Obedulla Sheriff, the then Assistant Executive Engineer, Bruhat Bengaluru Mahanagara Palike, Vasanthanagar Sub Division, Bengaluru (hereinafter referred to as Delinquent Government Official, for short as '**DGO**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/357/2017, Bengaluru dated 10/3/2017 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Mohammed Obedulla Sheriff, the then Assistant Executive Engineer, Bruhat Bengaluru Mahanagara Palike, Vasanthanagar Sub Division, Bengaluru was tried for the following charge:-

“You DGO Mohammed Ubedulla Sheriff, the then Assistant Executive Engineer, BBMP, Vasanthanagar Sub-Division, Bangalore issued a notice to Sri Ramanjaneya to demolish the construction within 7 days on 6.5.2015, but even after a lapse of more than 1½ years, you have not invoked the provisions of KMC Act in passing provisional order and confirmation order u/s. 321 (1), (2) & (3) of KMC Act, 1976.


Thereby, you DGO, being Government/Public Servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of a Government Servant and thus committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Services (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri Mohammed Obedulla Sheriff, the then Assistant Executive Engineer, Bruhat Bengaluru Mahanagara Palike, Vasanthanagar Sub Division, Bengaluru.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/1/2022.
7. Having regard to the nature of charge proved against DGO, Sri Mohammed Obedulla Sheriff, it is hereby recommended to the Government for imposing penalty of reducing the pay in the time scale of pay by four lower stages, with cumulative effect on DGO Sri Mohammed Obedulla Sheriff, the then Assistant Executive Engineer, Bruhat Bengaluru Mahanagara Palike, Vasanthanagar Sub Division, Bengaluru.
8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 25/9
Upalokayukta-1,
State of Karnataka,
Bengaluru